CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

O.A.377/2016

Dated this Wednesday the 03rd day of October, 2018

Shri Vivek Ganesh Joshi, son of Ganesh Joshi
 Superintendent, Service Tax-V, Mumbai, Age 55 years,
 Presently working as Superintendent, Technical Section, Service Tax-V, Utpad Shulka Bhavan,
 Bandra Kurla Complex, Mumbai-51, R/at,
 3/2 Guruchaya, Subhash Road, Vileparle (E), Mumbai-400 057.

... Applicant.

(By Advocate Shri A. D. Joshi).

Versus

- 1. Union of India & Others Through the Revenue Secretary, Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, North Block, New Delhi-110001.
- Chairman,
 Central Board of Excise and Customs,
 North Block, New Delhi-110001.
- 3. The Commissioner, Service Tax-V, Mumbai, 4th Floor, C-24, Utpad Shulka Bhavan, Bandra Kurla Complex, Mumbai-400 001.

... Respondents.

(By Advocate Shri V. S. Masurkar).

ORDER (ORAL) Per: R. N. Singh, Member (Judicial)

Present.

Applicant and his advocate both are absent.

Shri V. S. Masurkar, learned counsel for the respondents. Heard him.

The learned counsel for the respondents submits that he is having instructions to submit that the applicant has expired on 06.07.2018. He also places a copy of applicant's death certificate on record.

He further submits that as per record, no legal heirs of the applicant are available.

In the facts and circumstances, he seeks that the OA may be dismissed.

The OA is, therefore, dismissed.

No order as to costs.

(R. N. Singh)
 Member (J)

(Dr. Bhagwan Sahai) Member (A)

V.